

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 36935/2019

(Arising out of impugned final judgment and order dated 10-05-2019 in CRLA No. 4310/2008 10-05-2019 in CRLA No. 3672/2008 10-05-2019 in CRLA No. 2266/2011 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANUJ KUMAR ETC. ETC.

Respondent(s)

(IA No. 185879/2019 - CONDONATION OF DELAY IN FILING
IA No. 185880/2019 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 185881/2019 - EXEMPTION FROM FILING O.T.)

Date : 04-05-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Neelambar Jha, Adv.

For Respondent(s) Mr. Sanjay Mani Tripathi, Adv.
Mr. Kamal Kant, Adv.
Ms. Anu Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by the learned counsel for the respondents, the matter is adjourned for the day.

List on a non-miscellaneous day after the ensuing summer vacation.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)